

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

35

T.C.P No. 45/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

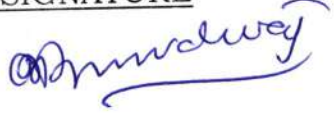
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: M/s. Crest Logistics & Engineers Pvt. Ltd.
V/s.

M/s. Ming Yang Holdings (Singapore) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M. S. BHARDWAJ	Adv for Petitioner.	
1.	Ms. Tanvi Dattani i/b A2B2 Partners	Adv for R1 to R3	

ORDER

TCP 45/241-242/NCLT/MB/MAH/2016

On the Consent Terms filed by the Counsel, this Company Petition 45/2016
is hereby disposed of in terms of the Consent Terms.

Accordingly, TCP 45 of 2016 is hereby disposed of.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Encl: Consent Terms

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)